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THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

The 6th November 2018

No. 1064-R.—In exercise of power conferred under Section 28(1) of the Right to Information Act, 2005, the Chief Justice of the High Court of Orissa is pleased to amend "The Orissa High Court Right to Information Rules, 2005" as under :

1. These Rules may be called "The Orissa High Court Right to Information (Amendment) Rules, 2018".
2. They shall come into force at once.
3. The words "Money Orders/ IPOs/ Bank Drafts etc." shall be added after the existing words "non-judicial stamp" occurring in last line of Rule 4 (a) and second line of Rule 4(c) after the existing words "non-judicial stamp".
4. The provisions containing in sub rule 4(d) shall be omitted and the existing sub-rule 4(e) to 4(h) be renumbered as 4(d) to 4(g).

By order of the High Court

C. R. DASH

Registrar (Judicial)